

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER
(THROUGH VIDEO CONFERENCING)**

ITA No.4644 & 4645/Del/2018
Assessment Year: 2009-10 & 2010-11

Jagdish Prasad Plot No.266P/20A, Flat 101, First Floor, Ward-2, Garhwal Colony, Mehrauli, New Delhi PAN No. AXIPP7415M	Vs	Addl. CIT Range-65 New Delhi
(APPELLANT)		(RESPONDENT)

Appellant by	Sh. Santosh Pathak, CA
Respondent by	Sh. Roctim Saikea, Sr. DR

Date of hearing:	08/09/2021
Date of Pronouncement:	08/09/2021

ORDER

PER N. K. BILLAIYA, AM:

These appeals filed by the revenue are preferred against the order of the CIT(A)-21, New Delhi dated 27.04.2018 pertaining to 2009-10 and 2010-11.

2. Before us the AR Santosh Pathak stated that the assessee wants to withdraw the appeals as the quarrel has been settled under the Vivad Se Vishwas Scheme, 2020.

3. On Such statement both the appeals are dismissed as withdrawn.

4. Decision announced in the open court in the presence of both the representatives on 08.09.2021.

Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

NEHA

Date:-08.09.2021

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER

ASSISTANT REGISTRAR
ITAT NEW DELHI

Date of dictation	08.09.2021
Date on which the typed draft is placed before the dictating Member	08.09.2021
Date on which the typed draft is placed before the Other member	08.09.2021
Date on which the approved draft comes to the Sr.PS/PS	08.09.2021
Date on which the fair order is placed before the Dictating Member for Pronouncement	08.09.2021
Date on which the fair order comes back to the Sr. PS/ PS	08.09.2021
Date on which the final order is uploaded on the website of ITAT	08.09.2021
Date on which the file goes to the Bench Clerk	
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	